

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

T.C.P No. 445/(MAH)/2017

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR  
MEMBER (J)

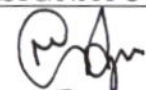
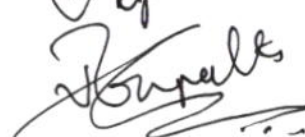
SHRI V. NALLASENAPATHY  
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 18.09.2017

NAME OF THE PARTIES:

Sanjeev Gupta  
V/s.  
Chaubey Realities Pvt.Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
①	Manoj G. Agre	Adv. for Petitioner	
②	Vijay Sampath (Director)	Director	

ORDER

TCP 445/I&BC/NCLT/MB/MAH/2017

On the Memo filed by one of the Directors of the Corporate Debtor Company saying that the Company would settle the claim amicably if one weeks' time is given, at their request, list this matter on 25.9.2017 for reporting Settlement.

**Sd/-**

V. NALLASENAPATHY  
Member (Technical)

**Sd/-**

B.S.V. PRAKASH KUMAR  
Member (Judicial)